GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3948 ANSWERED ON:22.08.2003 DEBTS RECOVERY TRIBUNAL IMAM SANADI

Will the Minister of FINANCE be pleased to state:

(a) whether the functioning of Debts Recovery Tribunal at Coimbatore in Tamil Nadu hasdrawn criticism from Bank Associations for its poor performance;

(b) if so, the total number of cases settled by this DRT during the last three years;

(c) the total number of cases alongwith the amount involved sorted by DRT Coimbatore during the last one year pertaining to private banks and public sector banks separately;

(d) whether the DRT Coimbatore, at the cost of Exchequer, has helped only the private sector banks in recovery of debts while comparing the recoveries pertaining to Government/nationalised banks; and

(e) if so, the corrective measure taken by the DRT, Coimbatore in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

(a) : Indian Banks` Association has reported that they have not made any comment with regard to the functioning of the DRT Coimbatore about their performance.

(b): Debts Recovery Tribunal (DRT) Coimbatore was set up on 22.03.2002. The tribunal has disposed of 302 cases during the period from 22.3.2002 to 13.8.2003.

(c) : As per the information made available by DRT Coimbatore, the total number of cases alongwith the amountinvolved sorted during the period 1.8.2002 to 13.08.2003 are as under:-

No. of cases disposed off Amount involved (Rs. in crores)

Public Sector Banks 189 32.18 Private Sector Banks 75 17.13

(d) : No, Sir. (e) : Does not arise.